

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH-C : NEW DELHI

BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
SHRI NAVEEN CHANDRA, ACCOUNTANT MEMBER

ITA No.3850/Del/2024
Assessment Year : 2018-19

Deputy Commissioner of
Income Tax,
Delhi.

(Appellant)

Vs. M/s KMG Agro Foods Pvt.Ltd.,
C-2/4, Ashok Vihar,
Phase-2,
New Delhi – 110 052.
PAN : AABCS2607P.
(Respondent)

Appellant by : None.
Respondent by : Shri Om Parkash, Senior DR.

Date of hearing : 03.12.2024
Date of pronouncement : 03.12.2024

ORDER

Per Bench :

This appeal by the Revenue is arising out of the order of learned CIT(A), Delhi dated 25th June, 2024.

2. It is observed that the tax effect in this appeal of the Revenue is ₹55,61,613/-. The CBDT, vide Circular No.09/2024 dated 17th September, 2024 has revised the monetary limit for filing the appeals before the Tribunal to ₹60 lakhs. In these circumstances, the present appeal filed by the Revenue is not maintainable in view of the above Circular of CBDT, and is accordingly dismissed.

3. In the result, the appeal of the Revenue is dismissed.

Above decision was pronounced in the open Court on conclusion of hearing on 3rd December, 2024.

Sd/-
(NAVEEN CHANDRA)
ACCOUNTANT MEMBER

Sd/-
(MAHAVIR SINGH)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar